

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3812  
(To be answered on the 18<sup>th</sup> March 2021)**

**AIR TRAFFIC IN SOLAPUR**

**3812. SHRI SHA.BRA.DR.JAI SIDDESHWAR  
SHIVACHARYA MAHASWAMIJI**

**Will the Minister of CIVIL AVIATION**

**नागर विमानतल मंत्री**

**be pleased to state:-**

- (a) whether the Supreme Court has issued orders to dismantle the chimeney of a sugar factory disturbing air traffic in Solapur;  
(b) the reasons for not dismantling the said chimeney so far; and  
(c) the time by which the said Chimney is likely to be dismantled and air service likely to be started?

**ANSWER**

**Minister of State (IC) in the Ministry of CIVIL AVIATION**

**नागर विमानतल मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)**

**(Shri Hardeep Singh Puri)**

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(a): The Directorate General of Civil Aviation (DGCA) vide Order dated 24.08.2019 had directed the owner of sugar factory, i.e., M/s SSSSK Ltd., Solapur to reduce the height of the chimney. The owner of the chimney had filed a petition in the Hon'ble Supreme Court of India vide SLP (C) No. 30415/2018 against the order of DGCA which was disposed off by the Hon'ble Court vide order dated 29.08.2019 advising the owner to appeal before DGCA. Subsequently, the owner of the factory appealed to DGCA against its order dated 24.08.2019. The Director General of Civil Aviation heard the appeal and issued an order dated 03.12.2019 upholding the earlier order dated 24.08.2019 issued by DGCA to reduce the height of the chimney.

(b) & (c): The Commissioner of Municipal Corporation, Solapur, had issued the tender to demolish the chimney. However, in view of the Order issued by the State Government for upgradation of Boramani Airport, which is in close proximity of Solapur Airport, the owner of the sugar factory requested the Law and Judiciary Department, Govt. of Maharashtra not to demolish the chimney. On his appeal, the Govt. of Maharashtra vide letter dated 11.02.2021 directed the Municipal Commissioner to hold the demolition work of said chimney till the receipt of advice from the Law and Judiciary Department in the matter.